

W.P.No.20299 of 2020

THE HON'BLE CHIEF JUSTICE
and
SENTHILKUMAR RAMAMOORTHY, J.

WWW.LIVELAW.IN

(Order of the Court was made by *The Hon'ble Chief Justice*)

The petitioner's concerns pertain to the new strand of the virus originally detected in the United Kingdom.

2. The petitioner refers to the memorandum issued by the Union on 22.12.2020 in the light of the new variant being detected. The standard operating procedure for surveillance and response issued by the Union on 22.12.2020 details, *inter alia*, actions to be taken at international airports and other surveillance measures.

3. Certain genuine concerns have been indicated in the petition pertaining to the surveillance of co-passengers accompanying a passenger who may ultimately be found bearing the new strain. It is imperative that the Union takes the concerns indicated in the petition seriously and obtains expert advice to issue immediate measures to ensure that the further spread may be averted.

WWW.LIVELAW.IN

The matter will appear on 18.01.2021 for the Union to indicate what measures may have been put in place by then.

bbr

(S.B., CJ.) (S.K.R.,J.)
06.01.2021



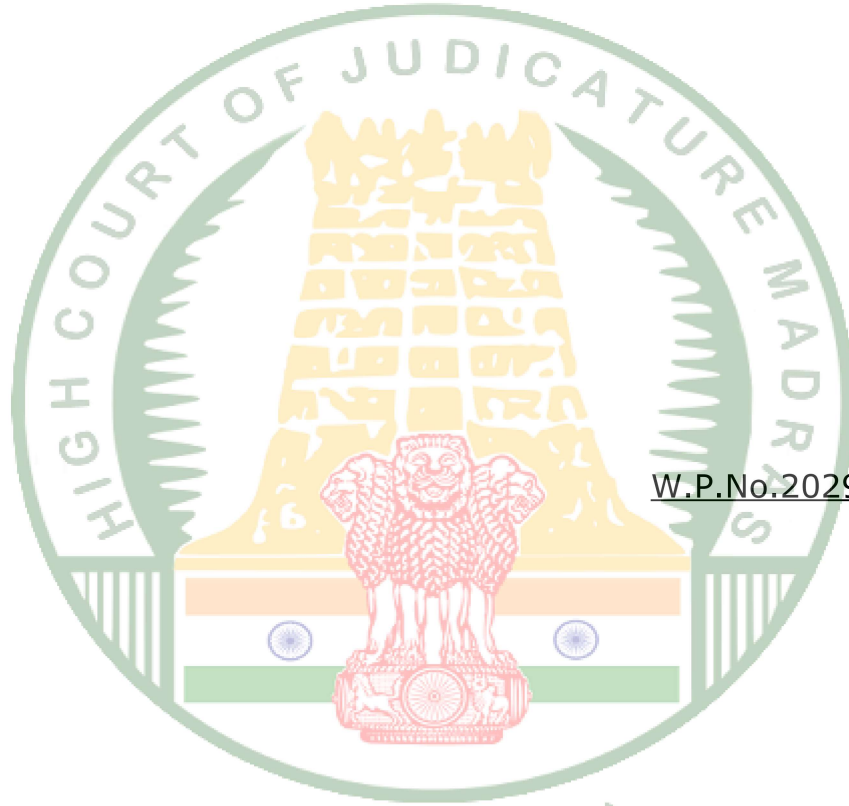
WEB COPY

W.P.No.20299 of 2020

WWW.LIVELAW.IN

THE HON'BLE CHIEF JUSTICE
and
SENTHILKUMAR RAMAMOORTHY, J.

bbr



W.P.No.20299 of 2020

सत्यमेव जयते

WEB COPY

06.01.2021